

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2823  
ANSWERED ON:10.05.2006  
. COMMUTED LEAVE TO GAZETTED OFFICERS  
Adhalrao Patil Shri Shivaji

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

to the reply given to Unstarred Question No. 1117 dated March 1, 2006 and state

(a) whether the Gazetted Government Servants who have undergone medical treatment in the referral recognized private hospitals with the prior permission of the concerned Department are entitled for commuted leave for the period of rest in continuation of the period of hospitalization based on the certificate of doctors of such hospitals;

(b) if so, the facts thereof;

(c) whether the power to grant commuted leave to Gazetted Government servants in such cases rests with the competent authority of the concerned Departments/Ministries;

(d) if so, the details in this regard; and

(e) if the reply to part

(a) is negative, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) to (e): Gazetted Government servants who have undergone medical treatment in the referral recognized private hospital with the prior permission of the Department are given commuted leave for the hospitalization period based on the certificate given by the authorized Doctors of such hospitals. The grant of commuted leave for the period of rest in continuation of period of hospitalization based on certificates of doctors of such hospitals is considered on merits of each case by Department of Personnel & Training on reference by the Department concerned.